

## RBI/2013-14/657 A. P. (DIR Series) Circular No. 149

June 25, 2014

Τo,

All Authorised Persons

Madam / Sir,

Know Your Customer (KYC) norms/Anti-Money Laundering (AML) standards/ Combating the Financing of Terrorism (CFT)/ Obligation of Authorised Persons under Prevention of Money Laundering Act (PMLA), 2002 – Money Changing Activities - Change in period of maintenance and preservation of records

Please refer to clause (iii) – 'Maintenance and Preservation of Record' of para 4.13 of our <u>A.P. (DIR Series) Circular No.17 [A.P. (FL/RL Series) Circular No.04] dated</u> November 27, 2009 on the captioned subject, as amended from time to time.

2. In terms of the above mentioned provisions, Authorised Persons are required to maintain and preserve records mentioned therein for a period of at least ten years. In view of the amendment to Section 12 of Prevention of Money Laundering Act, 2002 through Prevention of Money Laundering (Amendment) Act, 2012, Authorised Persons are now required to **maintain and preserve records** for a period of at least **five years**.

3. The directions contained in this Circular have been issued under Section 10(4) and Section 11(1) of the Foreign Exchange Management Act, 1999 (42 of 1999) and also under the, Prevention of Money Laundering Act, (PMLA), 2002, as amended from time to time and are without prejudice to permission /approvals, if any, required under any other law.

Yours faithfully,

(B. P. Kanungo) Principal Chief General Manager